To

- 1. M/s. Channel –III, 126, Hill Road Opp.V:ijaya Bank Mumbai – 400 050
- M/s. Seven Star Communications, E-6/4, Top Floor Malviya Nagar New Delhi – 110 007
- M/s. Advanced Multisystem Broadband Communications Pvt Ltd, 73(1), Rammohan Sarani, Baidyabati Hooghly – 712 222 West Bengal.
- M/s. SCOD Networking Pvt Ltd, M-30, Hirnen Shopping Complex Opp. Ratna Hotel, S.V. Road, M.G. Road Junction, Goregaon (West) Mumbai – 400 062.

Subject: Direction under Section 13 read with sub-clause (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) to Multi System Operators (MSOs) permitted under sub-rule (3) of Rule 11 of the Cable Television Networks Rules, 1994 (as amended), to provide cable services in notified CAS areas – Regarding Fortnightly Report.

Whereas, in exercise of the powers vested with it under Section 13 read with sub-clause (v) of clause (b) of sub-section (1) of Section 11 of the Telecom Regulatory Authority of India, Act, 1997 (24 of 1997) and clause 9 of the QOS Regulation as well as rule 15(2) of the Cable Television Networks Rules, 1994 (as amended), Telecom Regulatory Authority of India (TRAI) had issued a general directive bearing no.17-3/2006 –B&CS on 29th September 2006 which interalia requires the multi system operators approved to provide cable service under sub-rule (3) of Rule 11 of the Cable Television Networks Rules, 1994 (as amended) to furnish periodical reports of progress of implementation of CAS by specified dates in the format prescribed therein.

2. Whereas, subsequent to the issue of said general directive the following multisystem operators have been given permission on 7th November 2006 under sub-rule

- (3) of Rule 11 of the Cable Television Networks Rules, 1994 (as amended) by the Government of India, to operate in the notified CAS areas indicated against each:
 - i. M/s. Channel –III, Mumbai (for Mumbai)
 - ii. M/s. Seven Star Communciations, New Delhi (For Delhi
 - iii. M/s. Advanced Multisystem Broadband Communcations Pvt Ltd, Kolkata (for Kolkata)
 - iv. M/s.SCOD Networking Pvt Ltd, Mumbai (for Mumbai)
- 3. NOW, THEREFORE, in exercise of the powers vested with it under Section 13 read with sub-clause (v) of clause (b) of sub-section (1) of Section 11 of the Telecom Regulatory Authority of India, Act, 1997 (24 of 1997) and clause 9 of the QOS Regulation as well as rule 15(2) of the Cable Television Networks Rules, 1994 (as amended), and in modification of the general directive referred to in para 1 above, TRAI hereby, directs the multi system operators specified in para 2 above:
 - i) shall furnish details of the progress of implementation of CAS in the format appended to this direction to TRAI in respect of the areas for which the approval has been given under the Cable Television Networks Rules, 1994 (as amended); and
 - ii) the report shall be furnished by the 16th of every calendar month for the first fortnight and on the last day of every calendar month for the 2nd fortnight of the month; and,
 - iii) that the first such report shall be for the fortnight ending 30th November 2006
- 4. This issues with the approval of the Authority.

(R.N. Choubey) Advisor (B&CS-II)

FORMAT FOR FORTNIGHTLY REPORTING BY MULTI SYSTEM OPERATOR IN CAS NOTIFIED AREAS ON THE PROGRSS IN IMPLEMENTATION OF CAS

[Information in respect of certain columns may require one time information only. If there are no changes over the previously reported information merely indicate 'No Change'. Already reported for the fortnight ending ----- against these columns]

A. General

- 1. Name, Address and Telephone Nos of the Multi System Operator Reporting:
- 2. Reporting for the fortnight ending:
- 3. Notified Area for which progress is reported: (if permitted to operate in different Metros separate report may be sent for each metro. If permitted to operate only in part of the notified area in any one metro, the specific area may be specified)

B. Setting up Head End and Cable Network

- 4. Steps taken to set up the Head End and laying cable network: (Give details. General remarks may be avoided)
- 5. Brief details of Conditional Access System to be used and status of conclusion of agreements (general remarks may be avoided:
- 6. Anticipated time for completion: (Give details activity wise along with expected date of completion)
- 7. Any difficulty envisaged:

C. Conclusion of technical and commercial Agreements

I. With Broadcasters

- 8.(a) Names of Broadcasters and channels the retransmission for which Agreements entered into
 - (b) Names of Broadcasters and channels, if any, for which agreements are still to be concluded and anticipated time for conclusion?

II With Local Cable Operators (LCO)

- 9.(a) Name(s), addresses and Telephone nos of LCOs (with localities and colonies) with whom agreement has been Concluded (attach a marked map if any)
 - (b) Zones/ colony for which the agreements are yet to be concluded and anticipated time for conclusion of agreement?

(c) Are the zones/ colony in (b) contiguous with the areas in (a) or isolated area with a separate dedicated cable network?

D. Consumer Related initiatives

I. Application formats /printing etc

- 10. Details of public awareness campaign done /to be done.:
- 11. Arrangements made for printing of applications with the requisite details so that they become available to subscribers by 15th October 2006.:
- 12. Details of applications received for Installation of Set Top Box/supply of pay channels
 - a. Approximate number of houses /premises requiring CAS : Connections in MSOs area of operation
 - b. Number of pending applications at the beginning of the reported fortnight:
 - c. Number of fresh applications received during the reported fortnight:
 - d. Number of Applications accepted and connections given:
 - e. Number of Applications rejected:
 - f. Number of Applications pending at the end of fortnight

II Set Top Boxes

13. Source(s) from where set top boxes along with models and the expected number to be procured and the time frame by which they will be available for supply (if imported this may be indicated separately)

S No	Source	Model	Number	Import	Time frame
	of		of boxes	/domestic	and number
	supply		expected	supply	that will be
					available for
					supply

14. Details of monitoring mechanism for distribution of set top boxes to the end consumers

Whether through cable operator or independent distributors:

15. Movement and Delivery of Set Top Boxes for the reported fortnight:

Sno	Models	Brief	Number		Add	Less	Balance	Pending
	of STB	descrip	of	boxes	Supply	Installed	Available	Demand
		tion of	available		Received	during	in stock	for
		the	at	the	during	the	for	installatio
		model	beginning		the	reported	supply	n as at the
			of	the	reported	period		end of
			reported		period			reported
			fortnight					fortnight

(1)	(2)	(3)	(4)	(5)	(6)	7= 4+5-6	(8)

Note: If col (8) is more than col (7) a note indicating the steps taken to meet the shortfall should be attached

16. Any other information which is relevant and has an impact on the implementation

Conditional Access System in notified areas:

Date and Place Signatory Name and Signature of Authorized